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No.: Insp-I/ 32 /2021
Date : 12.04.2021

From,

Dinesh P. Surana,
Registrar Inspection-I,
High Court of Bombay (AS),
Mumbai - 400 032.

To,

1. All the Principal District and Sessions Judges,
2. The Principal Judge, City Civil & Sessions Court, Gr. Mumbai,
3. The President, Industrial Court, Mumbai,
4. The President, Maha. State Co.Opp. Appellate Court, Mumbai,
5. The Chief Judge, Court of Small Causes, Mumbai,
6. The Member Secretary MSLSA, Mumbai,
7. The Principal Judges, Family Courts,
8. All Heads of the Establishment under the Bombay High Court in the States of Maharashtra & Goa and UT of DNH & DD.

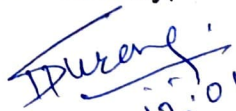
Subject : Declaration of 15.04.2021 and 16.04.2021 too as holidays.

Respected Sir / Madam,

Apropos the above subject, I am under directions to inform your goodself that the Hon'ble Administrative Judges' Committee has been pleased to –

1. Suspend the functioning of all the subordinate Courts in the States of Maharashtra and Goa and Union Territory of DNH & DD up to 18.04.2021, by way of declaring holidays on 15th and 16th of April, 2021 too. AND
2. Allow you to fix any suitable days to compensate these holidays (i.e. of 4 dates – 12.04.2021 and 15.04.2021 to 17.04.2021) at your ends, on some other days, as per your administrative convenience, under intimation to the office of Registrar (**Inspection-II**).

Yours Faithfully,


12.04.2021
(Dinesh P. Surana)
Registrar Inspection-I